

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3575  
ANSWERED ON:18.04.2005  
PAYMENT OF CROP INSURANCE MONEY  
Joshi Shri Pralhad Venkatesh

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government has received any complaints by the farming community from various States about the large-scale irregularities with regard to payment of crop insurance money relating to 2002 Kharif and Rabi crops;
- (b) if so, the details thereof, State-wise; and
- (c) the steps proposed to be taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) to (c) : As per the available records, no complaint with regard to payment of Crop Insurance Claims for 2002 (both Kharif and Rabi seasons) has been received. However, settlement of claims in some States like Karnataka, Orissa, Gujarat was delayed on account of sorting out the discrepancies relating to inflated acreage coverage, area sown certificate, shifting of crop loan, acceptance of revised declarations etc. Based on findings of an external agency i.e. Agricultural Finance Corporation Ltd., the admissible claims with respect to these States were settled.

A Joint Group, set up to study the improvements required in the existing crop insurance schemes has interalia considered the issues of timely settlement of claims. The Group has submitted its report. The Government, at present, is in the process of consulting various stakeholders on the recommendations of the Group.